

KUMARI MAMATA BANERJEE: Sir, today is the last day of this session. The Home Minister should view this matter seriously and look into it... (*Interruptions*)

MR. SPEAKER: No, not like this you give it to me.

SHRI BRAJAMOHAN MOHANTY (Puri) Sir, the Government must make a statement on the situation developing in Burma, which is a neighbouring State... (*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Owaisi, What do you want to say?

SHRI SULTAN SAHABUDDIN OWAISI (Hyderabad): Mr. Speaker, Sir, I want to know from you ... (*Interruptions*)

[*English*]

DR. KRUPASINDHU BHOI: Sir, I want to seek some clarifications about the Medical Council of India... (*Interruptions*)

MR. SPEAKER: It cannot be done now.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: You give it, I will get it done.

[*English*]

SHRI ABDUL RASHID KABULI: Sir, the job-oriented schemes which were promised under the Accord, are not being implemented...

(*Interruptions*)

MR. SPEAKER: I have heard you, I have called Mr. Owaisi..

(*Interruptions*)

[*Translation*]

SHRI SULTAN SALAHUDDIN OWAISI: Mr. Speaker, Sir, my issue is quite different. I have been facing difficulty due to his interruptions.

MR. SPEAKER: It was for him to see that I have allowed you.

[*English*]

He has not the courtesy to do it.

[*Translation*]

SHRI SULTAN SALAHUDDIN OWAISI: Mr. Speaker, Sir, what fate did the schemes of Andhra Pradesh meet? It would be so nice of you. If you could throw some light on them.

MR. SPEAKER: This has to be done by the Government. Let them do it.

SHRI SULTAN SALAHUDDIN OWAISI: The House should know about real position with regard to Andhra Pradesh... (*Interruptions*)

[*English*]

MR. SPEAKER: Papers to be laid—Shri K.C. Pant

PAPERS LAID ON THE TABLE

12.05 hrs.

[*English*]

Annual Accounts and review by Government on the Accounts of the Himalayan Mountaineering Institute for 1985-86 and a Statement showing reasons for delay

THE MINISTER OF DEFENCE (SHRI K.C. PANT): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering

Institute, Darjeeling, for the year 1985-86 together with Audit Report thereon.

- (ii) A copy of Review (Hindi and English versions) by the Government on the Accounts of the Himalayan Mountaineering Institute, Darjeeling, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No LT-6520]

Review on the working of and Annual Report of the Maruti Udyog Ltd. for 1987-88

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): Sir, on behalf of Shri J. Vengal Rao, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies, Act, 1956:—

- (1) (i) A statement regarding review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1987-88
- (ii) Annual Report of the Maruti Udyog Limited, New Delhi for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6521/88]

Statement explaining reasons for not laying the Annual Report and Audited Accounts of the Padmaja Naidu Himalayan Zoological Park for 1985-86 within stipulated period

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg

to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Padmaja Naidu Himalayan Zoological Park for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-6522/88]

Notifications under Central Excises and Salt Act, 1944 and Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:—

- (1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G S R 810 (E) published in Gazette of India dated the 2nd July, 1988 together with an explanatory memorandum seeking to amend rule 13 of the Central Excise Rules, 1944 so as to allow export of tea without payment of duty after complying with the procedures laid down
- (ii) G.S.R 863 (E) published in Gazette of India dated the 17th August, 1988 together with an explanatory memorandum seeking to amend the basic excise duty on steel castings of wheels falling under chapter 86 which arise during the course of manufacture of wheels produced by a factory belonging to the Central Government and are required for use by any department of Central Government.
- (iii) G.S.R. 881(E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum seeking to provide that the duty of excise falling under sub-head-

ing No. 2404-90 of the Schedule to the Central Excise Tariff Act, 1985 shall not be required to be paid during the period from 28.2.1986 to 23.6.1986.

(iv) G.S.R. 882(E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum seeking to provide that the excise duty on compounded rubber falling under heading No. 40.05 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory of production for manufacture of goods falling within Chapter 40 of the said Schedule, shall not be required to be paid during the period from 28.2.1986 to 24.5.1987. [Placed in Library. See No. LT-6523/88]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 848(E) published in Gazette of India dated the 10th August, 1988 together with an explanatory memorandum seeking to amend Notification No. 208/81-Cus. dated the 22nd September, 1981 so as to include the life saving drug "Cef-tazidime injection" in the exempted category of drugs and medicines.

(ii) G.S.R. 860(E) published in Gazette of India dated the 16th August, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on import of fire-arms and ammunition by "renowned shots" from the existing level of 70 per cent ad valorem to 38 per cent ad valorem. [Placed in Library. See No. LT-6524/88]

Notification under Tamil Nadu District Municipalities Act, Annual Administrative Report of Delhi Development Authority for 1986-87 and a statement regarding review on the working of Delhi Development Authority for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table:—

(1) A copy of the Notification No. G.O.M.S. No. 1018 (Hindi and English versions) published in Tamil Nadu Gazette dated the 22nd October, 1987 making certain amendments to the Tamil Nadu Municipal Engineering and Water Works Service Rules, 1970, issued under sub-section (2) of section 77-A of the Tamil Nadu District Municipalities Act, 1920, read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1986-87 under section 26 of the Delhi Development Act, 1957.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1986-87.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-6525/88]

Annual Report of and Statement regarding review by Government on the working of and Annual Accounts of the Rashtriya Sanskrit Sansthan for 1986-87 and statement showing reasons for delay etc.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND

CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6527/88]
- (3) A copy of Annual Accounts (Hindi and English versions) of the Maintained institutions of Delhi University for the year 1985-86 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT. 6528/88]
- (5) A copy of Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the years 1985-86 and 1986-87 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-6529/88]

Notification under the Monopolies and Restrictive Trade Practices Act, 1969 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practice Act, 1969:—
 - (i) S.O. 556 (E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. S.O. 408 (E) published in Gazette of India dated the 22nd May, 1985
 - (ii) S.O. 671 (E) published in Gazette of India dated the 1st July, 1988 making certain amendments to Notification No. S.O. 408 (E) published in Gazette of India dated the 22nd May, 1985.
 - (iii) S.O. 672 (E) published in Gazette of India dated the 1st July, 1988 making certain amendments to Notification No. S.O. 65 (E) published in Gazette of India dated the 21st February, 1986.
 - (iv) S.O. 754 (E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 408 (E) published in Gazette of India dated the 22nd May, 1988. [Placed in Library. See No. LT-6530/88]
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Co-operatives' Limited, New Delhi for the year 1983-84 together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1983-84.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Co-operatives Limited, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1984-85. [Placed in Library. See No. LT-6532/88]
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) and (3) above. [Placed in Library. See No. LT-6531 and 6532/88]
- (5) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the year ending the 31st December, 1986, under section 62 of the Monopolies and Restrictive Trade Practice Act, 1969. [Placed in Library. See No. LT-6533/88]

Thirty-Seventh Report of the Union Public Service Commission for 1986-87 and memorandum explaining the reasons for non-acceptance of advice of U.P.S.C.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323(1) of

the Constitution:—

- (i) Thirty-Seventh Report of the Union Public Service Commission for the year 1986-87.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in the above Report. [Placed in Library. See No. LT-6534/88]

Review on the working of and Annual Report of the Jute Manufacturers Council for 1986-87 and statement showing reasons for delay etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6535/88].
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Jute Corpora-

tion of India Limited, Calcutta, for year 1986-87.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No LT-6536/88]

Annual Accounts of the National Institute of Mental Health and Neuro Sciences for 1986-87 and annual accounts of the National Institute of Ayurveda for 1986-87 etc.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTILAL VORA): I beg to lay on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1986-87 along with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6537/88]
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1986-87 along with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-6538/88]
- (5) A copy of Audited Accounts (Hindi and English versions) of the Dr. Borroah

Cancer Institute, Guwahati, for the year 1986-87.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-6539/88]
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research, Calcutta, for the year 1986-87 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT-6540/88]
- (9) A copy of the Dr. M.G.R. Medical University, Tamil Nadu (Amendment) Act, 1988 (President's Act No. 3 of 1988) (Hindi and English versions) published in Gazette of India dated the 24th June, 1988 under sub-section (4) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988. [Placed in Library. See No. LT-6541/88]

Statements showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of 8th Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eight Lok Sabha:—

- (i) Statement No. XXII—Second Session, 1985. [Placed in Library. See No. LT-6542/88]

- (ii) Statement No. XV—Third Session, 1985. [Placed in Library. See No. LT-6543/88]
- (iii) Statement No. XVII—Fifth Session, 1986. [Placed in Library. See No. LT-6544/88]
- (iv) Statement No. XIV—Sixth Session, 1986. [Placed in Library. See No. LT-6545/88]
- (v) Statement No. XII—Seventh Session, 1986. [Placed in Library. See No. LT-6546/88]
- (vi) Statement No. XI—Eight Session, 1987. [Placed in Library. See No. LT-6547/88]
- (vii) Statement No. VII—Second Part of Eight Session, 1987. [Placed in Library. See No. LT-6548/88]
- (viii) Statement No. VI—Ninth Session, 1987. [Placed in Library. See No. LT-6549/88]
- (ix) Statement No. IV. Tenth Session, 1988. [Placed in Library. See No. LT-6550/88]
- tions (Hindi and English versions) under section 4 of the Bureau of Indian Standards Act, 1986:—
- (i) S.O. 740 (E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 464 (E) published in Gazette of India dated the 12th May, 1987.
- (ii) S.O. 759 (E) published in Gazette of India dated the 16th August, 1988 making certain amendments to Notification No. 464 (E) published in Gazette of India dated the 12th May, 1987. [Placed in Library. See No. LT-6552/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1986-87 along with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1986-87. [Placed in Library. See No. LT-6553/88]

Notification under the Essential Commodities Act, 1955 and under the Bureau of Indian Standards Act, 1986

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): I beg to lay on the Table:—

- (1) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 595 (E) in Gazette of India dated the 21st June, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6551/88]
- (2) A copy each of the following Notifica-

[Translation]

Report on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): Mr. Speaker, Sir, I beg to lay on the table of the House a copy of Annual Report for the year ended on 31st March, 1987 (Hindi and English versions) on the progress made in the intake of Sched-

uled Castes and Scheduled Tribes against vacancies reserved for them in the Ministry of Railways. [Placed in Library. See No. LT-6554/88]

Child Labour (Prohibition and Regulation) Rules, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KRISHNAN MALAVIYA): I beg to lay on the Table copy of the Child Labour (Prohibition and Regulation) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 847(E) in Gazette of India dated the 10th August, 1988, under sub-section (1) of section 19 of the Child Labour (Prohibition And Regulation) Act, 1986. [Placed in Library. See No LT. 6555/88]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1988, which was passed by Lok Sabha at its sitting held on the 1st September, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that the House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.06 1/4 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Tamil Nadu Appropriation (No. 2) Bill, 1988 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd September, 1988

12.06 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI ANOOPCHAND SHAH (Bombay-North): I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sitting of the House on the 31st August, 1988.

12.06 3/4 hrs.

COMMITTEE OF PRIVILEGES

Third Report

[English]

SHRI JAGAN NATH KAUSHAL (Chandigarh): I beg to present the Third Report (Hindi and English versions) of the Committee of Privileges.

12.07 hrs.

PETITION RE DECLARATION OF HOUSING AS A FUNDAMENTAL RIGHT

[English]

SHRI SHARAD DIGHE (Bombay North Central): I beg to present a petition signed by Shri Jai Sen, Convenor, National Campaign for Housing Rights and others regarding declaration of Housing as a Fundamental